

SLP(C)No. 16276 OF 2001

ITEM No.54

Court No. 1

SECTION III  
A/N MATTER

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.16276/2001

(From the judgement and order dated 17/08/2001 in WPTT 300/2001  
of The HIGH COURT OF CALCUTTA)

STATE OF WEST BENGAL & ANR.

Petitioner (s)

VERSUS

MADAN MOHAN GHOSH & ORS.

Respondent (s)

(With Appln(s). for c/delay in filing counter affidavit, prayer for  
interim relief and office report)

Date : 10/12/2001 This Petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE SHIVARAJ V. PATIL  
HON'BLE MR. JUSTICE ARIJIT PASAYAT

For Petitioner (s) Mr. Dipankar P. Gupta, Sr. Adv.  
Mr. Rana Mukherjee, Adv.  
Mr. J. Kar, Adv.  
Mrs. Sumita Mukherjee, Adv.

For Respondent (s) Mr. Gopal Subramaniam, Sr. Adv.  
Mr. P.N. Mishra, Adv.  
Mr. Krishan Venugopal, Adv.  
Mr. Abhijit Sengupta, Adv.  
Mr. D. Bharat Kumar, Adv.  
Mr. Anand, Adv.

Mr. R. Nedumaran, Adv.

UPON hearing counsel the Court made the following  
O R D E R

.....L.....I..T.....T.....T.....T.....T.....T.....T.....J  
The unserved respondents shall be served afresh.  
Dasti service, in addition, is permitted. List after service  
is complete.

The delay in filing the counter affidavit of  
Respondent Nos.1 to 12 is condoned.

(T.I. Rajput)  
Court Master

(Shelly Sengupta)  
Court Master